

Sr. No. 36/2022

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH  
(through web-based video conferencing platform)**

Item No. 102  
IA No. 107/JPR/2022  
In  
CP No. (IB)- 71/9/JPR/2020  
Under Section 9 of IBC, 2016

**In the matter of:**

**Amar Hydrocarbon Pvt. Ltd.**

**...Operational Creditor /Applicant**

**Versus**

**H. S. Mehta Infra Pvt. Ltd.**

**... Corporate Debtor/ Respondent**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAGHU NAYYAR, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Applicant : Shubham Jain, PCS

For the Respondent : Mudit Manohar, Adv.

**ORDER**

**IA No. 107/JPR/2022:**

Heard Mr. Shubham Jain, learned PCS appearing on behalf of the Petitioner/ Operational Creditor. Mr. Mudit Manohar, Adv. appears for the Respondent/ Corporate Debtor. This is an application filed under Section 60(5) of the IBC, 2016 read with Rule 11 of NCLT Rules, 2016 seeking withdrawal of the CP (IB) No. 71/9/JPR/2020 on account of receipt of the unpaid operational debt. The amount of Rs 8,00,000/- has been paid on 24.01.2017 to the Operational Creditor by the National Small Industries Corporation Limited by letter dated



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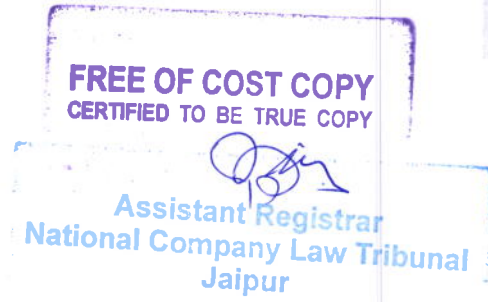
  
**Assistant Registrar  
National Company Law Tribunal  
Jaipur**

Sd

24.02.2020 and balance claim amount of Rs. 2,84,578/- by the Corporate Debtor to the Operational Creditor on 07.03.2020. It is prayed that the application may kindly be allowed and the main CP No. (IB)- 71/9/JPR/2020 may be allowed to withdrawn. Prayer granted. IA is allowed and accordingly CP No. (IB)- 71/9/JPR/2020 is dismissed as withdrawn.

**CP No. (IB)- 71/9/JPR/2020:**

In view of the order passed in IA No. 107/JPR/2022, the instant CP is dismissed as withdrawn.



Sd-  
(Deep Chandra Joshi)  
Judicial Member

Sd  
(Raghu Nayyar)  
Technical Member

February 28, 2022  
HA